

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM EBNCH**

O.A. No. 594 OF 2007

Wednesday, this the 26th day of September, 2007.

CORAM :

**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN
HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER**

Smt.Janaky Menon
TGT (SCI), KV, Hebbal, Bangalore
Ayodya Flats
Janasakthi Road
Puranattukara
Trichur District : **Applicant**

(By Advocate Mrs. Resmi Damodaran.T)

Versus

1. The Commissioner
Kendriya Vidyalaya Sangathan
New Delhi – 110 016
2. The Assistant Commissioner
Kendriya Vidyalaya Sangathan
Regional Office
Bangalore : **Respondents**

(By Advocate Mr. Shafik M.A.)

The application having been heard on 26.09.2007, the Tribunal on the same day delivered the following :

O R D E R

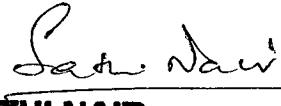
HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN

The applicant, is a T.G.T working at Kendriya Vidyalaya, Hebbal, Bangalore. She is aggrieved by Annexure A-3 order dated 15.06.2007 rejecting her request for transfer on the ground that teaching staff cannot be shifted to non-teaching staff and in the same order she has been advised to seek voluntary retirement. The applicant has to take specific action in accordance with rules for

taking voluntary retirement on the grounds of disability. At present she is still in the roll of Kendriya Vidyalaya, Hebbal, Bangalore. Therefore, if she is aggrieved by Annexure A-3 order, she has to approach, C.A.T., Bangalore Bench. We have no jurisdiction to entertain this application and therefore the O.A is dismissed. No costs.

Dated, the 26th September, 2007.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

vs